

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 28.08.2012

OA No. 590/2012

Mr. Arvind Sharma, counsel for applicant.

The only controversy involved in this OA is that pursuant to the transfer order dated 11.04.2012 (Annex. A/1) passed by the respondents, the applicant was transferred from PA (SBCO) Jhalawar HO to PA SBCO Tonk HO. Further in confirmation of this transfer order dated 11.04.2012, another order dated 17.04.2012 has been passed to transfer the applicant from PA (SBCO) Jhalawar HO to PA SBCO Tonk HO and vide order dated 20.04.2012, the payment of TA Advance Rs.10,000/- was made to the applicant to meet travelling expenses for transfer to Tonk HO. But till date, the applicant has not been relieved; therefore, the applicant represented before the respondents through his representation dated 30.05.2012 (Annex. A/3), which has not been responded by the respondents. Further the applicant represented through representation dated 30.07.2012 (Annex. A/4) but till date the applicant has not been relieved pursuant to the transfer order dated 11.04.2012 (Annex. A/1). Therefore, this OA has been preferred by the applicant seeking for writ or direction, directing the respondents to relieve the applicant pursuant to the transfer order dated 11.04.2012 and 17.04.2012.

Having considered the submissions of the learned counsel for the applicant and upon perusal of the averments made in the OA and representations dated 30.05.2012 & 30.07.2012 (Annex. A/3 & A/4, respectively), since the representations of the applicant are pending for consideration, I deem it proper to direct the respondents to consider the representations of the applicant expeditiously but in any case not beyond the period of 15 days from the date of receipt of a copy of this order. In case the applicant is found suitable, he may be relieved forthwith.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

K. S. Rathore
(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER